

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 58319/2024
[Arising out of impugned final judgment and order dated 29-08-2023
in CRMABA No. 9463/2023 passed by the High Court of Judicature at
Allahabad]

PRIYANKA SURYAWANSHI

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

**(IA No. 29807/2025 - CONDONATION OF DELAY IN FILING and IA No.
29805/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)**

Date : 28-03-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR**

**For Petitioner(s) : Mr. U. K. Uniyal, Sr. Adv.
Mr. Dhananjay Garg, Adv.
Mr. Dinesh Kumar Garg, AOR**

**For Respondent(s) : Mr. Arup Banerjee, AOR
Mrs. Charu Singhal, Adv.
Mr. Amitabh Poddar, Adv.
Mr. Priyanshu Raj., Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1) Learned counsel for respondent No. 1 prays for and is granted two weeks' time to file vakalatnama and counter affidavit.
- 2) Issue fresh notice to the unserved respondent No.2.
- 3) In addition to the usual mode, notice be served through the Station House Officer of the concerned Police Station and report be made available within three weeks.
- 4) List after four weeks.
- 5) Interim order to continue till the next date of listing.

**(NIDHI AHUJA)
AR-cum-PS**

**(NAND KISHOR)
ASSISTANT REGISTRAR**